

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4818

ANSWERED ON:18.12.2009

INCOME TAX PAYABLE BY PRIVATE TELECOM OPERATORS

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**Will the Minister of FINANCE be pleased to state:**

- (a) the details of Income Tax payment received from each private telephone operator during each of the last three years;
- (b) whether any default is noticed during the same period; and
- (c) if so, the details thereof and action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI. S.S.PALANIMANICKAM)

(a) The details of Income Tax payments of all private telephone operators is not centrally maintained. However, the details of Direct Tax collected during the last three years is as under:

(Rs. In crore)

F.Y.      Actual Collection

2006-07      2,30,181

2007-08      3,12,213

2008-09#      3,33,818

#Figures of 2008-09 is provisional.

(b) Though no separate data regarding private telephone operators is maintained, however the details of outstanding demands of some of the well known cases (which have outstanding demand above Rs. 25 crore) as available with the department is given below:

Name    Region    Amount as on 30.9.2009

M/s Tata    Mumba-I    Rs. 507 .03 Crore  
Communications  
Ltd. (VSNL)

Vodafone    Essar Ahmedabad-II    Rs. 328.7 Crore  
Gujarat Ltd

(Fiscel Ltd)

Vodafone Essar Mumbai-IV Rs. 49.74 Crore  
Ltd

(c) All statutory measures prescribed under the Income Tax Act, for recovery of outstanding tax, are being taken. These include attachment of accounts, granting of installments, sale of immovable property etc. Beside this, all cases having outstanding dues greater than Rs. 10 crores are being monitored by Central Board of Direct Taxes and Directorate of Recovery. Those having outstanding demand below Rs. 10 crores are monitored by the Senior Supervisory Authorities in the field.